Land acquired for National Highways

908. SHRI ANUBHAV MOHANTY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) what is the procedure adopted by Government for acquiring land for construction of National Highways in the country;
 - (b) how much land has been acquired by Government in Odisha for this purpose;
- (c) what are the norms set by Government to expand the construction of National Highways in that State;
- (d) whether adequate compensation has been paid to those whose land has been acquired for the construction of National Highways; and
- (e) if not, the details of such cases pending for the last five years and the amount of compensation not yet paid, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Procedure under the National Highways Act, 1956 is adopted for acquiring land for construction of National Highways.

- (b) So far 5119.62 Hectare land has been acquired for development of National Highways in Odisha during last five years.
- (c) Depending on widening required; generally 30 m to 60 m wide strip of land is required to expand the construction of National Highways. However, in built up area in exceptional situation efforts are made to expand National Highways within available Right of Way (ROW) with adequate speed limit.
 - (d) Yes, Sir.
 - (e) Does not arise.

Gap between NCRB and WHO estimates on road accidents

- 909. PROF. M. V. RAJEEV GOWDA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether the Ministry acknowledges the errors causing huge gap between the official National Crime Records Bureau (NCRB) estimates and WHO estimates regarding the number of fatalities in road accidents;

- (b) if so, how the Ministry plans to rework the methodology for data collection/estimation/analysis; and
- (c) if not, how the Ministry explains this huge gap, almost to the tune of 51 per cent?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (c) National Crime Records Bureau (NCRB) collects data on fatalities due to road accident from States/UTs using Ministry of Home Affairs approved proforma on the calendar basis and compiles and publishes the same in Annual Report 'Accidental Deaths and Suicides in India'. As per data collected from States/UTs, a total number of fatalities in road accident during 2012, 2013 and 2014 are 1,39,091, 1,37,423 and 1,41,526 respectively.

World Health Organization (WHO) estimated road traffic fatalities 2,07,551 during 2013. The estimate of WHO does not indicate the actual number of fatalities due to road accidents as their estimates are based on statistical projection and several other factors. Some of the factors are total population of the country, total number of vehicles per 1000 person, total roads (Km.) per 1000 hectares, maximum national speed limited on rural and urban roads (Km./hour), health system access available, alcohol apparent consumption, working population, percentage of total vehicles that are motorbikes, control of corruption index, existence of national policies that encourage walking and/or cycling, etc.

Steps to reduce road fatalities

910. SHRI RAVI PRAKASH VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the road safety stakeholders across the world have asked political leadership to act rather than just making commitments;
 - (b) if so, the details thereof;
 - (c) whether one in every 10 road deaths across the globe is recorded in India;
 - (d) if so, Government's response thereto; and
 - (e) the decision taken in the Brasilia meet to reduce the road fatalities?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Ministry of Road Transport and Highways is not aware about such a statement.